

**Malfunctioning of Paryatan Vihar Group Housing Society, Delhi.**

1190. SHRI KRISHAN LAL SHARMA : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that due to the malfunctioning of the Paryatan Vihar Cooperative Group Housing Society its originally estimated cost of the project has already crossed Rs. 7 crores ;

(b) if not, the cost of 515 dwelling unit housing projects based on preliminary estimates prepared by the Architect for the whole project ; the cost as submitted by different contractors in their tender documents ; cost as finally accepted of a particular contracting firm(t) ; and work awarded alongwith main terms and conditions ; and

(c) what was the cost and type of accommodation assured for each type of category as per preliminary estimates of Society ?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN) : (a) to (c) These are internal matters of the Society and do not come within the jurisdiction of the Government as these do not constitute violation of the Act and Rules by which the Societies are governed or that of the terms and conditions of lease.

**REFERENCE TO THE COUNTERMANDING OF BYE-ELECTION IN MEHAM DUE TO MURDER OF A CANDIDATE**

SHRI SURESH KALMADI (Maharashtra) : The Government has been exposed. (Interruptions) You do not want a discussion on the murder of the candidate. (Interruptions)

THE LEADER OF THE OPPOSITION (SHRI P. SHIV SHANKER) : MR. Chairman, Sir, what has happened in Meham yesterday is one of the blackest chapters in the Indian democracy.

The Chief Minister who is one of the contestants from Meham, has been playing tricks with the constituency right from the beginning. The Chief Minister who is seeking election from two constituencies, one from Darba Kalan and the other from Meham, was sure to lose in this constituency. The Chief Minister belongs to the ruling party which speaks of and on about value-based politics. The evidence of their value-based politics is that the ruling party and its associates do not realise the

gravity of the incident that has taken place yesterday, and their insistence on voting and not supporting us to discuss this issue suspending the Question Hour which, is a demonstration of their thinking and their sermons on value-based politics that oft and on they give in this House and outside!

They have not been able to take any action against their Chief Minister so far for the manner in which deliberately the election in Meham has been got countermanded. I would like to go that far to say and I would like that responsible persons from the ruling party should realise it. Last month when one of the Chief Ministers of their own party I would like to give name so that there is on confusion about it—Mr. Biju Patnaik, when asked the Chief Minister of Haryana as to why he was interested in contesting from two constituencies, the answer given by Mr. Chautala was that in any case the election in Meham would be countermanded. This means the Chief Minister of Haryana, who is contesting from Meham, had been planning right from the beginning knowing fully well that Meham is going to be his Waterloo. He had been planning to see that the elections do not take place in Meham. If he did not want his defeat should occur in Meham, perhaps there were some civilised ways for the Chief Minister to adopt. He should have got his own nomination rejected. But they would like to present the things in the crudest form as the ruling party has been doing.

They have been highly vindictive, harassing, filing FIRs from time to time, arresting people indiscriminately and trying to file all types of cases. In fact, yesterday we have seen in this House how the things have come about. Even the Members of this House were not sought to be spared from cases and they talk about value-based politics. This Chief Minister. (Interruptions)

SHRI DINESHBHAI TRIVEDI (Gujrat) : Sir, I am on a point of order. (Interruptions)

MR. CHAIRMAN : He can raise the point of order.

SHRI DINESHBHAI TRIVEDI : The hon. Leader of the Opposition has just mentioned about the Members. There was only one Member.

SHRI N.K.P. SALVE (Maharashtra) : Is it a point of order ?

SHRI P. SHIV SHANKER : I challenge the ruling party to show the name of even one Member in the FIR. I have got a copy of it. If you like I am prepared to place it on the Table of the House. Not even one Member's name is there in the FIR. What are they trying to speak now ? Not even in the first challan, not even in the second challan it is there. I have got it. I am prepared to place it on the Table of the House. (Interruptions)

SHRI DINESHBHAI TRIVEDI : Sir, the hon. Member is misleading the House.

श्री ईश दत्त यादव (उत्तर प्रदेश) : इन्वेस्टीगेशन में नाम आया है ।... (व्यवधान)

श्री पी० शिवशंकर : आप लोगो ने एफ०आई०आर० की बात की है ।... (व्यवधान)

श्री ईश दत्त यादव : इलेक्शन का प्रोसीजर है ।... (व्यवधान)

श्री पी० शिवशंकर : हां-हां मैं आपको यह भी बताऊं जरा सुन तो लीजिए... (व्यवधान)

श्री ईश दत्त यादव : इलेक्शन का प्रोसीजर है । उस प्रोसीजर के मुताबिक जांच में एक आदमी का नाम आया है ।... (व्यवधान)

SHRI P. SHIV SHANKER : I would like to tell you that even till the second charge-sheet had been filed in April, his name had not figured till then. I am not sure, but my information is that the third charge-sheet has not been filed till this day. This is the information I have. His name does not exist on the record either in the FIR or in the charge-sheets that have been filed so far. I am making a very clear statement. I have got the document. If you want, I am prepared to place it on the Table of the House. (Interruptions)

[The Deputy Chairman] in the Chair.

SHRI SURESH KALMADI : The ruling party Members should not divert the attention of the House from the Meham incident.

SHRI P. SHIV SHANKER : Madam, I am only reacting because, in the point of order, a certain issue was raised. What has been reported in the Press is a different issue. We can deal with it any time. However, since it was referred to, I only reacted and I tried to bring to the notice of the House the facts and the documents. My friend, Mr. Bhardwaj knows all the facts. In fact, he knows much more about this than me or anybody else on this side of the House.

If he is given an opportunity he will explain. Anyway, that is a different issue altogether. At the moment, we are on the question of Meham.

This Government talks of value-based politics for the purpose of their own ends. It is representative, the Chief Minister in the State of Haryana, is out to see that he does not meet his Waterloo in that constituency. It is a deliberate elimination of an independent candidate from the scene so that the elections in that constituency are countermanded, and there is no difficulty in the way of the so-called pronouncement, made by the Chief Minister from time to time, being fulfilled, that he will win hands down in that constituency, with more than 17,000 votes. If that was the true case, there was no necessity to bring in this situation in the constituency.

The worst part of it is that in the F.I.R., which has been filed, the prime accused named is Mr. Dangi himself, who is the main opponent. Moreover, yesterday itself, they proceeded so far that they completed all the investigations they got the *post mortem* report and even the last rites of the deceased were performed. After that, they went to the village, Madina, which is the village of Mr. Dangi, to arrest him. When the people of the village resisted, indiscriminate firing was resorted to, as a result of which even a sixteen-year-old girl, who was recently married and was to go to her husband was not spared; she was killed. I am saying this on the basis of the Press report.

In the circumstances, one would legitimately ask whether democracy is safe in Haryana, whether democracy is safe in the hands of the ruling party, when there is political vindictiveness, when there is harassment and when the situation is such that the democratic process is throttled in one form or the other. Unheard of things are happening. That is why we stand here to condemn the conduct of the ruling party and its representative, the Chief Minister of Haryana. I would

[Shri P. Shiv Shakar]  
like to urge upon the Government. If they are sincere, if they mean what they say about value-based politics

**SHRI HARVENDRA SINGH HANS-PAL (Punjab) :** No values.

**SHRI P. SHIV SHANKER :** ..they must immediately arrest the Chief Minister of Haryana and impose President's Rule there.

**श्री सत्य प्रकाश मालवीय :** (उत्तर प्रदेश) : माननीय उपसभापति जी जिस विषय पर अभी चर्चा हुई है और विषय के नेता श्री शिव शंकर ने मांग की है कि हरियाणा के मुख्यमंत्री को तुरंत गिरफ्तार किया जाय । . . . (व्यवधान)

**श्री पी० शिव शंकर :** और प्रेसिडेंट रूल लागू किया जाय ।

**श्री सत्य प्रकाश मालवीय :** माननीय हमारे देश में एक संविधान है और जिस समय संविधान बन रहा था उस समय इस देश में चर्चा हुई कि किसका क्या-क्या अधिकार है ? उस चर्चा के बाद इस देश के लिए संविधान सभा बनी । चाहे विधान सभा हो चाहे देश की संसद हो जिनका काम है--कानून बनाना और देश के महत्वपूर्ण विषय पर चर्चा करना । उसी तरीके में न्यायपालिका की स्थापना हुई । . . . (व्यवधान) . . . न्यायपालिका का काम है किसी मामले में मुकदमों को सुनना अपराधी को सजा देना या वेगुनाह को छोड़ना । हमारे देश में कानून का राज है हमारे देश में किसी एक व्यक्ति का राज नहीं है । इंदिरा गांधी का और राजीव गांधी का जमाना अब खत्म हो चुका है जब इस देश में संविधान को तहस-नहस करने की कोशिश की गई । . . . (व्यवधान)

मेरा कहने का तात्पर्य यह है कि जो दुर्घटना हुई जिसमें अमीर सिंह की मृत्यु हुई या उसकी हत्या हुई उसके बारे में यह विषय जानकारी में आया है कि भिवानी जनपद में ग्राम मंडाल के पास कल तारीख 17 मई को सुबह 6.00 बजे श्री अमीर सिंह का शव मिला । . . . (व्यवधान)

**SHRI SURESH KALMADI:** Madam we had a division on whether Question Hour should be suspended. Accordingly it has been suspended to discuss the issue of Meham incident, the dastardly act that took place in Meham. Now the hon. Member who has been allowed to speak is speaking everything except Meham incident and this should be the record. Kindly ask him to speak only about Meham incident.

**श्री सत्य प्रकाश मालवीय :** मैं यह निवेदन कर रहा था कि कल सुबह छह बजे श्री अमीर सिंह का शव ग्राम मंडाल के पास प्राप्त हुआ । . . . (व्यवधान)

**SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh) :** He is mentioning the name of Mr. Rajiv Gandhi. Since he is not a Member of this House it should not go on record. It should be expunged:

**डा० बापू कालदाते (महाराष्ट्र) :** आप जो कहें वह तो चलेगा और जो हम कहें तो नहीं चलेगा । बीजू पटनायक का नाम कई दफ्ता आप लोगों ने कहा, तो कुछ नहीं और अब राजीव गांधी का नाम लेते हैं तो क्या होता है ? लेने दीजिए न ।

**श्री सत्य प्रकाश मालवीय :** माननीया जब थाने पर इसकी इतिला हुई तो पुलिस वालों ने इसकी जानकारी की बाकायदा पोस्टमार्टम हुआ और पोस्टमार्टम होने के बाद उनका सांगा उनके गांव के पास किया गया । इस बात की जानकारी मैं इसलिए दे रहा हूं . . . (व्यवधान)

एक माननीय सदस्य : आप वहां पर थे ?

**श्री सत्य प्रकाश मालवीय :** आप थे वहां पर क्या ? शिव शंकर जी थे क्या वहां पर ?

**श्री पी० शिव शंकर :** आप मुझ से पूछ रहे हैं ? आप थे क्या वहां पर ? न आप थे न मैं था । जो खबर आई है उसी पर बोल रहे हैं ।

**श्री सत्य प्रकाश मालवीय :** आप बहुत पुराने सदस्य हैं । आपके लिए मैं नहीं कह रहा हूं मैंने तो माननीय सदस्य के लिए कहा है ।

तो जब इन घटना की जानकारी हुई, स्पष्ट थाने पर हो गई तो जो इस देश का कानून है, जो दंड प्रक्रिया संहिता है, उसके हिसाब से वहां पर जांच की जा रही है। जांच होने के बाद यदि कोई भी व्यक्ति दोषी पाया जाएगा, चाहे बड़ से बड़ा व्यक्ति हो या छोटे से छोटा व्यक्ति हो उनके खिलाफ कार्यवाही की जाएगी।

श्री पी० शिव शंकर : मुख्य मंत्री की मौजूदगी में यह सब कुछ चलेगा।

श्री सत्य प्रकाश मालवीय : मुख्य मंत्री वहां नहीं थे। दूसरा मैं यह निवेदन करना चाहता हूँ कि आजकल इस देश में चाहे किसी की मृत्यु हो जाती है या किसी की हत्या हो जाती है तो यह बहुत ही दुःखदायक बात है कि विपक्ष के लोग उसका राजनीतिक लाभ उठाने की कोशिश करते हैं। इस प्रक्रिया को कभी स्वीकार नहीं करना चाहिए। जो अमीर सिंह की मृत्यु हुई उसके लिए सभी को शोक है और वहां मेहम में चुनाव भी स्थगित कर दिया गया है। साथ ही यह जो आरोप लगाया जा रहा है कि हरियाणा के मुख्य मंत्री चूंकि वहां से चुनाव लड़ रहे थे इसलिए जानबूझ कर हत्या कराई गई है तो यह बिल्कुल बेबुनियाद आरोप है। क्योंकि ओम प्रकाश चौटाला दूसरे स्थान से भी वहां पर चुनाव लड़ रहे हैं। तो मैं सिर्फ यह निवेदन करना चाहता हूँ कि स्पष्ट करा दी गई है, उसकी जांच हो रही है और जांच होने के बाद जिस व्यक्ति के खिलाफ दोषारोपण होगा, उस व्यक्ति के खिलाफ... (व्यवधान)...

श्री सुरेश कलमाडी : चौटाला के खिलाफ भी।

श्री सत्य प्रकाश मालवीय : चाहे चौटाला हो, चाहे राजीव गांधी हो। स्टालिन का ट्रायल हुआ है स्वतंत्रता में, इन्दिरा गांधी का भी ट्रायल हो सकता है... (व्यवधान)

श्रीमती सया बहिन (उत्तर प्रदेश) : इन्दिरा जी का नाम मत लीजिए। ... (व्यवधान)...

श्री सत्य प्रकाश मालवीय : तो मैं यह निवेदन कर रहा हूँ कि जो घटना वहां पर हुई है, उस घटना के बारे में वहां की राज्य सरकार या यदि केन्द्रीय सरकार उम्मेद संबद्ध है, तो उस घटना के बारे में पूरी जांच कराई जाएगी, लेकिन इस तरीके का दोषारोपण करना, जो हर घटना हो जाए, उसके पीछे राज की मता पार्टी को बदनाम करने का षडयंत्र करना बहुत दुःखदायक बात है। मेरी जहां तक जानकारी है, उस जानकारी के हिसाब से मुझे यह पता लगा है कि श्री अमीर सिंह की हत्या में राज की जो विपक्ष पार्टी है, जो विपक्ष हरियाणा में है—कांग्रेस पार्टी, उसका और उसके नेताओं का हाथ है।... (व्यवधान)... अंत में एक बात और निवेदन करना चाहता हूँ कि हम लोगों का लोकतंत्र में विश्वास होना चाहिए... (व्यवधान)...

श्री पी० शिव शंकर : कभी तो सच बोलिए आप।... (व्यवधान)...

श्री सुरेश कलमाडी : बहुत बढ़िया प्लानिंग है आपका।

श्री माखन लाल फोतेदार : खून करते हैं वह और पकड़े जाते हैं अपोजीशन के लोग।... (व्यवधान)...

डा० बापू कालदाने : अमेठी में हमने किया था और आपके लोग पकड़े गए ?

श्री सत्य प्रकाश मालवीय : हम सबकी पूरी आस्था इस देश का जो कानून है, इस देश का संविधान है, उसमें होनी चाहिए।

इन शब्दों के साथ मैं फिर, विशेषकर जो राजनीतिक नेता हैं, उनसे अनुरोध करना चाहूंगा कि चाहे कांग्रेस पार्टी हो, चाहे जनता दल हो, सबसे बड़ा हमारा राष्ट्र है, हमारा देश है, हमारा संविधान है और कानून का राज्य है। इस दृष्टि से, इस परिवेश में इस घटना को आपको देखना चाहिए और जो यह दोषारोपण किया जा रहा है ओम प्रकाश चौटाला के

[श्री सत्य प्रकाश मालवीय]  
ऊपर, यह दोषारोपण बिल्कुल मनगढ़त है, बनावटी है और इसमें तनिक भी दम नहीं है।

THE DEPUTY CHAIRMAN : I cannot ask the hon. Members at random if they raise their hands because this is on a motion. It is not a discussion without any proper motion. There was a proper motion to suspend Question Hour. I have got a list of the Members and accordingly, I will call the Members.

श्री ईश दत्त यादव : मैडम यह जनता दल का मामला है... (व्यवधान)...

THE DEPUTY CHAIRMAN : I agree.

आपके जनता दल का मामला है। जितना समय आपका है, उसी हिसाब से मैं आपको भी बुलाऊंगी।

श्री अजीत जोगी (मध्य प्रदेश) : जनता दल का मामला है, इन्होंने खुद कह दिया है। ... (व्यवधान)...

THE DEPUTY CHAIRMAN : Mr. N.K.P. Salve.. (Interruptions). I am calling you but not at random. (Interruptions). Will you please sit down? Let me handle it. (Interruptions) I can manage this House. I do not need your help. (Interruptions) Please take your seat. (Interruptions). It is a matter of somebody who has been murdered. It is a very serious matter. (Interruptions).

SHRI SURESH KALMADI : But they don't think it is serious. (Interruptions).

THE DEPUTY CHAIRMAN: Please sit down. Don't argue unnecessarily. I said, I have a motion and I am going to call the Members according to their time. Mr. N.K.P. Salve.

SHRI N.K.P. SALVE : Madam, to the extent Mr. Malaviya said that this is a matter of very great importance, it is a serious matter for those who believe in democracy, those who believe in values. I am in agreement. If that be true and if you are true about it, let us not bring in narrow party affiliations and predilections into this. The Leader of the Opposition made a speech. Every fact he referred to is something which has been reported in the newspapers. He did not enter into any controversial fact. He did not try to unnecessarily build up a case to serve a political interest. It is far too serious a matter. The first question, the undisputed fact is that for the second

time, this election is being countermanded. Undoubtedly, it was because of the massive shooting - spree all over the place that for the first time the election was countermanded. Undisputed fact. It is the second time a candidate has been killed. And an innocent girl, who was married and was going to the house of her in-laws, has been killed. For violence unleashed unchecked, the election is being countermanded for the second time. It is also undisputed that the Chief Minister is one of the candidates. He was a candidate first time, he is a candidate this time. Is this all a divine coincidence that such leonine violence is unleashed in the election of Meham when the Chief Minister is candidate? What is he doing as the Chief Minister? Assuming, for a moment, that he has not murdered, whoever has murdered, is it not bad enough for a Chief Minister to lay down his office because in his own election, he can not allow the election to take place without violence? Twice it has happened. For a person who is sensitive, for a person who has really some values, who wants to maintain the norms of democracy, is this not bad enough? What is democracy? Madam, democracy is rule by law and if failure of the rule were ever to manifest, it has manifested. Lack of law has manifested itself in the violence that has taken place. Madam, in any case, there is one thing one is not able to understand and it is this. We have been blamed for dynastic rule. That was with the consent of the nation. The nation voted and there was not any violence of this type. Now dynastic rule is sought to be perpetrated not with the help of the ballot but with the help of the bullet. What kind of double values is this? (Interruptions) The Government at the Centre is pledged to creating value-based politics. Day in and day out, in season and mostly out of season, they keep on saying, "We are pledged to value-based politics." Is it value-based politics that a Chief Minister, whose father is the Deputy Prime Minister and the Prime Minister is at the mercy of the Deputy Prime Minister—cannot be dislodged despite the lawlessness, despite the breaking of all the norms of democracy? Why? Because he happens to be the son of someone who, at the Centre, is at the top of the affairs. Everyone who, at the Centre, is a puppet including the Prime Minister. That is the unfortunate state of affairs.

Madam, there is one more question that arises. If violence is anathema we condemn it wherever it takes place at the hustings. If that is the gravest danger to India's democracy, Madam, is it possible to say that the next election in Meham, if the same Chief Minister is again a candidate, many hundreds of people will not be killed again? What

kind of democracy are we running, what kind of lawlessness are we unleashing, in the name of democracy ! If ever there was a condition when we showed total failure of the Constitutional machinery, it was Meham. If an election cannot be conducted once, twice, where a Chief Minister is himself a candidate, ensuring peace, ensuring impartial, free and fair elections, then I think it is total failure of the Constitutional machinery. And if it is a failure of the Constitutional machinery, why are they sitting quiet here? Why are they not clamping President's rule? The only reason why they are not doing it is, they do not have the courage to it. Tomorrow their Government will fall. If they did the right thing this time, if Vishwanth Pratapji, the hon. Prime Minister, did the right thing this time, he knows, tomorrow he will no longer be the Prime Minister. As a result of that, all the values must get eroded. Democracy must be imperilled. It is imperilled so seriously that perhaps it appears that this is the last election that we are holding in this country. What have we come to, Madam ? Democracy is something in which no party, no dynasty, can ever have a perpetual claim to power. People must be willing to abide by the verdict given by the majority. And they are afraid of the verdict of the majority. That is why every time a condition is created as a result of which elections are countermanded.

Madam, all that I want to submit in the end is, is it not clear that it is the duty of the State Government to protect every candidate, to protect every citizen, every voter and ensure that he is allowed to go and vote freely and fairly ? That is the heart of democracy. That is the essence of democracy. Malaviyaji talks of democracy. What sort of democracy is going to be there is the voter is faced with bullets flying from all sides? Every time there is an election, this happening. Madam, I want to submit for your kind consideration and for the consideration the House: Have we not reached a stage that as long as this family is allowed to carry on the rule in Haryana, we will never have fair and impartial elections in Haryana ? That will be a denial of basic rights to the people of Haryana, it will be a denial of democratic right to them and it will be a denial of basic and fundamental rights to them. Therefore, Madam, the first and foremost thing is, I entirely support the demand made by the Opposition Leader that if we have even a pretence of value-based politics, if we have a pretence of saving democracy in this country, if we want rule by law, rule by consensus and rule by consent, then the first thing you need to do is to dismiss the Chief Minister. If you have got the courage to do so, dismiss him and arrest him and immediately clamp President's

rule in Haryana. That alone will ensure that the people of Haryana are free to elect their representative.

Thank you, Madam.

**SHRI SUKOMAL SEN (West Bengal):** Madam, yesterday's incident—the killing of an independent candidate—is really a horrible and tragic one and it is a deadly act whoever might have committed it. Madam, poll violence in our country is on the increase. Now in the last election in the same constituency, there was a severe poll violence as a result of which electoral proceedings had to be suspended, the poll had to be countermanded and the Election Commission had to declare a new date. Now, Madam what I have to say is that with the experience of last election when there was so much of poll violence on account of which the election had to be countermanded, this time the Haryana Government should have been more careful about maintaining the law and order situation and all the candidates should have been provided full security so that these things could not take place. Madam, unfortunately, this independent candidate has been murdered. I do not know who has done it, who is guilty of it because so many interests are working there at cross purposes. So Government will have to institute an impartial inquiry and find out the guilty and find out the culprit who is responsible for it. Madam, what I would like to say is that while all of us... (Interruptions).

**SHRI M.M. JACOB (Kerala):** Are you suggesting a judicial inquiry ?

**SHRI SUKOMAL SEN :** Madam, I have made the position very clear. So what I would like to say is that our Home Minister or the Government should take it very seriously and make an investigation to find out the facts and Parliament should be informed as to how these things have happened and who are responsible for it. I would also like to ask the Government that we should see that in Haryana, in this constituency, free and fair election should be ensured. Madam, it is a blot on our democratic process, it is a stigma on our nation that the poll violence is on the increase and in the same constituency twice this incident has happened, once in severe poll violence last time and secondly at the present time it is the killing of a candidate. So we cannot take this matter lightly and say that only by blaming the others or the Chief Minister the problem will be solved. We will have to find out the guilty. So I will again ask the Home Minister to find out the guilty and let us know it has happened and who is responsible for it.

**SHRI MAKHAN LAL FOTEDAR:** It is indeed a sad day for our nation to hear about the killing and murder of a contesting candidate against the Chief Minister of the State. This Government claims to be fighting even with terrorists in Kashmir and in Punjab, but in Haryana it is the terrorists who are ruling the State. It is not only the dynastic rule, as my friend has said, but the rule by bullet and in every corner of the State there is terror and there is anarchy. It is not only once, but it is the second time that the election in Meham has been countermanded. It is a place which is only a hundred miles away from the seat of the Central Government. It is a place which is under the very nose of the Chief Election Commissioner of India. The doubt that arises in the mind of an ordinary person is, who must have committed this murder because you have to see who gets the advantage of this murder. In this case particularly, Madam, I would like to make a request through you to the Prime Minister: Let him put his hand on his chest, because his conscience should prick him, if he has a conscience. That is why I say that if he has a conscience, Madam, that conscience should prick him, and he should do away, not with this misrule, but with this dynastic and terrorist rule in Haryana.

Madam, it is not the question of one Assembly constituency. All of us are representing different States in the country and we are interested in seeing that the Rule of Law prevails in all the States. In this State of Haryana, if the Chief Minister is contesting an election and if he sees that he cannot get the votes of the people, he manages to see that the election gets countermanded! It is all the more reprehensible because, last time, the Election Commission should not have countermanded the election there since the case was not for countermanding and the case could have been that the date of election should be changed. Now, I am appealing to the Government to see that three things are done:

Firstly, as the Leader of the Opposition has said, the Government there must be immediately dismissed and President's Rule must be clamped on Naryana and the election in the Dariba Kalan constituency also must be suspended forthwith if the Election Commission has any sense of propriety or sense of proportion.

Secondly, the Governor of the State must be immediately transferred and some known public figure in the country, a person like Mr. Madhu Limaye or some such person, should be appointed as the Governor of Haryana so that the elections to the State Assembly are conducted properly and impartially in Haryana.

The third thing is this: I was surprised, rather shocked to see one thing in this case. Generally, whenever anybody dies in any accident, either from the Prime Minister's Relief Fund or the Chief Minister's Relief Fund, one lakh of rupees is given immediately. But I wonder why this has not been done in this case. It is mysterious that not even a single paise has been given either from the Chief Minister's Relief Fund or from the Prime Minister's Relief Fund. I know, that, in this case, a probe by the CBI will not lead us to any fruitful conclusion. I would request the honourable Chairman through you, Madam, to order a parliamentary probe. Parliamentary probe should be ordered in this case so that democracy can survive and democracy can be safeguarded in this country. Thank you, Madam.

**THE DEPUTY CHAIRMAN:** Now, I wish to bring to the notice of the honourable Members, before I call the next speaker that there was a motion before House that the Question Hour be suspended.

**SOME HON. MEMBERS:** This can continue... (*Interruptions*)...

**THE DEPUTY CHAIRMAN:** Yes, we will continue with this. But I have got to take the sense of the House because I cannot do it on my own free will. We have some other business also, that is, laying of the Papers on the Table of the House. We will finish that just now and then we will continue... (*Interruptions*)...

**AN HON. MEMBER:** No, Madam, This has to continue... (*Interruptions*)...

**THE DEPUTY CHAIRMAN:** Yes, this will continue. But, you see, you want the democratic processes in the country to be safeguarded. Do you not want it to be safeguarded in this House? We have certain Papers which are to be laid on the Table of the House and let that be done and then this discussion can continue. Yes, now the Papers to be laid on the Table.

12.00 NOON

#### PAPERS LAID ON THE TABLE,

Eighteenth Report and Accounts (1986-87) of Gujarat Agro Industries Corporation Ltd., Ahmedabad and related papers.

**THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI JAGDEEP DHANKAR):** Madam On behalf of Shri Devi Lal, I lay on the Table -